

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**O.A. No.1270/2021  
M.A. No. 1612/2021**

**This the 09<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. **R.N. Singh, Member (J)**

Inder Pal Yadav  
S/o Late Shri Hariya Singh  
Ex.SM-II (Signal Maintainer),  
Age about 63 years,  
R/o Hno. 458, Upper Ground Foor,  
Kashmiri Bagh,  
Delhi Kishan Ganj-11007

... Applicant

(through Advocate: Shri B.C. Nagar)

**Versus**

1. Union of India though  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi
2. Dy. Chief Signal & Telecommunication/C/N.Railway,  
Tilak Bridge, New Delhi
3. Dy. CPO/C/N. Railway,  
Kashmirigate Delhi

... Respondents

(through Advocate: Shri Krishan Kant Sharma)



## ORDER (Oral)

**Hon'ble Mr. R. N. Singh, Member (J):**

The present OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 for non finalization of the departmental proceedings against him even after a lapse of eight years of initiation of the same.

2. Learned counsel for the applicant submits that a disciplinary proceeding was initiated against the applicant vide charge memo dated 22.03.2013 and during pendency of such proceedings, the applicant has retired from service on attaining the age of superannuation on 31.01.2018. He further adds that for finalization of the said disciplinary proceedings, the applicant has preferred a representation dated 13.07.2020, (Annexure A-1) as well.

3. Issue notice. Shri Krishan Kant Sharma, learned counsel accepts notice on behalf of respondents on advance information.

4. Learned counsel for the applicant further submits that the inquiry, pursuant to the aforesaid charge memo, was completed way back on 29.06.2020, however, no final order has been passed.



5. In the facts and circumstances, we are of the considered view that if the present OA is disposed of at this very stage with direction to the respondents to pass a final order in the aforesaid disciplinary proceeding in a time bound manner, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid, without going in to the merit of the case, the present OA is disposed of with direction to the respondents to pass an appropriate final order pursuant to the aforesaid disciplinary proceedings initiated against the applicant vide charge memo dated 22.03.2013 as expeditiously as possible and in any case within 12 weeks from the date of receipt of a copy of this order.

7. The OA is disposed of in the aforesaid terms. Pending MA also stands disposed of accordingly. No costs.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

/dkm/daya/